


FIR No. 248/2020
Police Station : Ranjit Nagar
State vs Abrar
Under Section : 379/411/356/34 IPC

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State
None for applicant/accused.

Despite repeated calls on the number given in the application,, counsel for applicant has not appeared through video-conferencing (CISCO Webex). Accordingly, case is adjourned. Put up for consideration on **04.08.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

Bail application no. 1314
FIR No.199/2020
Police Station :Punjabi Bagh
State Vs. Monu
U/s 308 IPC

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State


Sh. Chirag Khurana Learned counsel for applicant / accused through video-conferencing (CISCO Webex).

This is an application for grant of regular bail to accused/applicant Monu.

At this state, it is submitted by Ld. Counsel for accused/applicant that he does not want to press the bail application and wants to withdraw the same.

In view of submission, the bail application of accused Monu is dismissed as withdrawn.

Bail application stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

Bail application number 995
FIR No.345/2020
Police Station : Khyala
State vs Maha Singh
U/s 33/38/58 Delhi Excise Act


17.07.2020

The Court of undersigned is having duty today as per Circular /
Duty Roster dated 28.03.2020 in continuation of Circular / Duty
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State
Sh. Sanjay learned proxy counsel for applicant / accused

This is anticipatory bail application of the applicant / accused
Maha Singh. As per the last reply of the investigating officer, it is
stated that notice was given to the applicant to join the investigation
as well as under section 133 of MV Act, which has not been replied by
the applicant.

Considering the absence of the investigating officer as well as
main counsel, put up for consideration on **04.08.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

FIR No.774/2019
Police Station :Nangloi
State Vs.Salman @ Rijwan
U/s 326/307/506 IPC

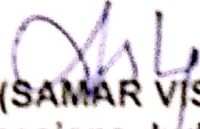
17.07.2020

The Court of undersigned is having duty today as per Circular /
Duty Roster dated 28.03.2020 in continuation of Circular / Duty
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated
15.07.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public
Prosecutor for State


Sh. Saurabh Yadav Proxy counsel for applicant / accused
through video-conferencing (CISCO Webex).

Despite repeated notice, conduct report of applicant/accused
has not been received from the Jail Superintendent. Issue Show
Cause Notice to the concerned Jail Superintendent to appear in
person and explain the lapse alongwith the report on 20.07.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

At 1:15 pm

At this stage conduct report of applicant/ accused received
from the Superintendent Jail. Put up for consideration on
20.07.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

FIR No. 0683/2019
Police Station : Punjabi Bagh
State Vs. Pawan
U/s 376(2) (1)376(2) (n)/506 IPC

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

Shri Aman Goyal, Proxy Counsel for accused/applicant.

This is an application for grant of regular bail to accused / applicant Pawan.

Proxy counsel for accused requests for adjournment stating that main counsel is not available today.

Perusal of record shows that accused is already on interim bail and all such interim orders have been extended by the Hon'ble High Court till 31.08.2020 in WP(C) 3037/2020, Court On Its Own Motion dated 13.07.2020:

Since the accused is already on interim bail, the regular bail application of accused/applicant Pawan will be heard on **06.08.2020**.



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

FIR No. 423/2019
Police Station : Patel Nagar
State Vs. Gurdeep Singh
U/s 498A/406/34 IPC

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

IO SI Satyavir Singh.

Shri G.S Sharma and Shri V.K Sharma, Ld. Counsel for accused/ap
applicant.


This is an application for grant of anticipatory bail to accused/applicant
Gurdeep Singh.

It is submitted by Ld. Counsel for accused/applicant that the allegations
made by the complainant are false and accused is ready to join the investigation
as and when called by the Investigating Officer.

On perusal of the case file, it is clear the Investigation Officer has not given
any notice to the accused/applicant to join the investigation despite the fact that
the FIR in the present case has been registered in December, 2019.

On being enquired, Investigation Officer submits that he wants to arrest the
applicant/accused as the *Stri Dhan* i.e. 10-12 Tola gold is to be recovered.

This is a matrimonial dispute between the parties and it is submitted by Ld.
Counsel that husband and wife i.e. applicant and complainant are residing in the
same house even today.



In these circumstances, let the applicant/accused to join the investigation as and when called by the Investigating Officer through a written notice in this regard.

Both the parties are given an opportunity to make efforts to settle this matter amicably.

Put up for consideration of the bail application on **01.09.2020**.

Till then, applicant / accused shall not be arrested by the Investigation Officer.

At request, copy of order be given Dasti.



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

At this stage, Ms. Monika, Ld. Counsel for the complainant has appeared alongwith complainant. They are apprised of the next date of hearing i.e. 01.09.2020.



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

FIR No. Not known
Police Station : Khyala
State Vs. Smt. Shahjahan
U/s Not known

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated 15.07.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State
Sh. Rajesh Juneja, learned counsel for applicant through video-conferencing (CISCO Webex).

Reply to the anticipatory bail application under section 438 Cr.PC not received from the investigation officer.

Let reply of the application be called from the concerned SHO for 20.07.2020.



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

FIR No. 646/2020
Police Station : Paschim Vihar West
State Vs. Lokesh Bansal
U/s 376/506 IPC

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Prosecutrix alongwith Shri Anant Malik Ld. Counsel for accused/ap applicant (through video-conferencing (CISCO Webex).

Shri Pradeep Rana, Ld. Counsel for accused/ap applicant (through video-conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to accused/ap applicant Lokesh Bansal.

Reply to the bail application is filed.

When the applicant's counsel started the arguments, it is revealed that besides the bail application he has filed number of documents as annexures which have not come from the Filing Section.

Let those documents be called in case, same have been received from the Filing Section.

The application is at liberty to physically filed those documents before the next date.

Ld. Counsel for the complainant also sought some time to file some documentary and electronic evidence.



On enquiry from the Investigating Officer, she submits that she wants to arrest the accused/applicant, however she will await for the disposal of this anticipatory bail application before arresting the accused/ applicant.

In these circumstances, put up for hearing on the bail application on **21.07.2020.**



(SAMAR VISHAL)

**Addl. Sessions Judge-08
West District, THC Delhi**

17.07.2020

FIR No. 52/2020
Police Station : Paschim Vihar West
State Vs. Ayush Aggarwal
U/s 354/354A/509 IPC

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Complainant in person with IO W/SI Anita Kumari

Shri Sandeep Yadav, Ld. Counsel for accused/applicant (through video-conferencing (CISCO Webex).

This is an application for grant of anticipatory bail to accused / applicant Ayush Aggarwal stating that accused is innocent and has not committed any such offence as alleged in the present FIR. It is stated that co-accused namely Manoj Aggarwal has already been granted bail. It is further stated that accused is ready to join the investigation as and when called by the Investigating Officer.

Reply to the bail application has been filed.

Ld. Addition Public Prosecutor has opposed the bail application stating that the allegations against the accused are serious.

Perusal of record shows that there are no major allegations against accused/applicant in the FIR and the statement u/s 164 Cr.P.C is completely silent against him. The main allegations are against co-accused Manoj Aggarwal, who has already been granted anticipatory bail.

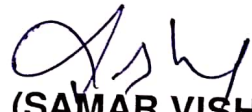
On enquiry, it is submitted by Investigating Officer that there is no ground to arrest accused/ applicant.



Keeping in view the fact that Investigating Officer does not want to arrest the accused / applicant and there are no specific allegations in the FIR against him and also that main accused Manoj Aggarwal has already been granted anticipatory bail, I deem it fit to grant anticipatory bail to accused/ applicant. ***In the event of arrest, the applicant/accused Ayush Aggarwal shall be released on bail by the IO/SHO on furnishing of his personal bond in the sum of Rs.20,000/- with one surety of the like amount.*** Applicant/accused is directed to appear before the IO as and when required and that he will not indulge in any such activity, which shall be prejudicial to the fair investigation/trial of the case. Accused shall not change his address during trial without prior intimation to the court.

Application stands disposed off accordingly.

At request, copy of order be given Dasti.



(SAMAR VISHAL)

Addl. Sessions Judge-08
West District, THC Delhi

17.07.2020

FIR No. 589/20
Police Station : Paschim Vihar West
State Vs. 1. Gulafsha
2. Sameer
3. Jahid
U/s 307/341/34 IPC

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

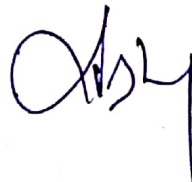
Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

Shri Mohd. Faizan, Ld. Counsel for accused persons / applicants
(through video-conferencing (CISCO Webex)).

These are three bail applications for grant of anticipatory bail to accused persons / applicants namely Gulafsha, Sameer and Jahid, *inter alia*, on the ground that complainant intentionally and deliberately gave a false complaint before the concerned police station and present FIR was registered against the applicants/ accused persons. There is no other criminal case against the accused persons and they are falsely implicated in the present case with ulterior motive. It is further stated that accused persons are ready to join the investigation as and when required by the Investigating Officer. It is therefore, prayed that accused persons / applicants may be granted anticipatory bail.

Replies to the bail applications have been filed.

Ld. Additional Public Prosecutor has vehemently opposed the bail applications stating that the allegations against the accused persons / applicants are serious in nature. The other co-accused persons are still absconding and custodial interrogation of all the three accused persons/applicants is required.




Perusal of record shows that there are allegations u/s 307/341/34 IPC against the accused persons / applicants. As per MLC of injured filed today, injured sustained deep stab injuries on his body. Further, as per reply of IO, applicants are still absconding and intentionally evading their arrest.

Keeping in view the fact that investigation of the present case is at initial stage and custodial interrogation of accused persons / applicants is required, I do not find any justifiable ground for grant of anticipatory bail to accused persons / applicants, at this stage. Hence, all the three applications for grant of anticipatory bail to accused persons / applicants namely Gulafsha, Sameer and Jahid stand dismissed.

All the three bail applications stand disposed off accordingly.

At request, copy of order be given Dasti.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020

Bail application no. 1268
FIR No. 385/20
Police Station : Tilak Nagar
State Vs. Sachin Gupta
U/s 498A/306 IPC

17.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor
for State.

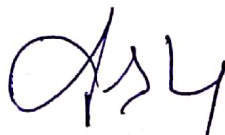
Shri Brijesh Yadav, Ld. Counsel for accused/applicant.

This is an application for grant of bail to accused/applicant Sachin Gupta *inter alia*, on the ground that accused was arrested by the police officials of PS Tilak Nagar in the present false case and he is in judicial custody since 24.05.2020. Further, the allegations mentioned in the FIR are false, baseless and result of frustration and anger of a mother, after death of her daughter, but the accused is not responsible for death of his wife i.e. the deceased. It is stated that no quarrel took place between the accused and his wife and all such allegations made in the FIR are false. It is further stated that applicant/accused is having responsibility of his family consisting his two minor daughters aged 6 years & 4 years and his old parents. It is, therefore, prayed that accused / applicant be released on bail.

Reply to the bail application has already been filed.

Ld. Additional Public Prosecutor has vehemently opposed the bail application that there are allegations of dowry demand and harassment against the accused / applicant, which are serious.

Perusal of record shows that accused is facing trial for the offences punishable u/s 498-A/ 306 IPC, which are quite grave. As per reply, the cause of death



01/07/20

A/

of deceased was opined to be due to Asphyxia caused by ligature hanging. The applicant married the deceased despite being already married and created this situation. The investigation is at initial stage and is under process. Releasing the applicant at this stage, may prejudice the investigation.

In view of the afore-discussed facts and circumstances, I do not find any justifiable ground for grant of bail to accused at this stage. Accordingly, the bail application for grant of bail to accused Sachin Gupta stands dismissed.

Application stands disposed off accordingly.

Copy of order be given Dasti.



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
17.07.2020